

## CHAPTER VIII

### SEARCH AND COPIES

**1. Contents of search application.** — An application for search shall bear the court-fee stamp of the prescribed value and shall state precisely the number of the proceeding the record of which the search is sought; and if the application is for the search of a register prescribed by these rules, the description of and the year of the register,

**2. Search in presence of officer and hours of search.** — The search shall be made in the presence of an Officer of the Court between the hours of 11 a.m. and 4 p.m. on full working days and 11 a.m. and 1.30 p.m. on Saturdays.

**3. Application for search by third party to be supported by affidavit.** — An application for search presented by a third party unless presented through an Advocate of this Court, shall be accompanied by an affidavit stating the grounds on which the search is required. The application may be rejected if the grounds thereof are considered insufficient.

**4. Assistant Registrar to deal with search applications,** — All applications for search shall be dealt with by the Assistant Registrar,

**5, Applications for supply of documents for copies,** —(i) On a application bearing court-fee stamps of 20 paise in that behalf the original papers in the record of any civil or criminal proceedings may be supplied to the Government Pleader or the parties or their agents for the purposes of taking copies, provided that the papers are kept under the control and supervision of an Officer of the Court.

(ii) Documents shall be made available for taking copies during the hours prescribed above for taking search.

6. (a) Any Assistant Registrar, the Deputy Registrar, the Additional Registrar or the Registrar may pass orders for supplying an uncertified copy of any judgment of the High Court to an Advocate upon his presenting an application in that behalf bearing court-fee stamps of the value of 20 paise and stating in the application that the copy is required by him for private reference and study.

(b) The copy thus supplied shall be charged at the rate prescribed for ordinary certified copies minus the charges for comparing and certifying copies prepared by the parties.

(c) The copy supplied under this rule shall bear the following endorsement:—

"Uncertified copy supplied to..... Advocate, under Rule 6, Chapter VIII of the Bombay High Court Appellate Side Rules, 1960, on.....19

Superintendent."

(d) A copy thus supplied may be subsequently certified on payment of the charges prescribed for comparing and certifying copies prepared by parties. When so certified it shall bear usual endorsement made on copies supplied by parties when compared and certified by the office.

(e) A copy supplied under this rule may be supplied after the transcript of the judgment has been approved by the Judge or Judges, without waiting for the signing of the decree by the Deputy Registrar as required under Rule I(ii) of Chapter XI of the Bombay High Court Appellate Side Rules, 1960.

<sup>1</sup>[7. A fee of Rupees 5 shall be charged per copy for the search and inspection of documents on Computer and Rupees 2 per page for print out copy for the same.]

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1. Notification dated 7-3-1998, published in Mah. Govt. Gazette, Dt. 18-6-1998, Pt. 4-C, pg. 1156.